

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWrit Petition(s)(Civil) No(s). 946-945/2022AYURVEDIC MEDICINE MANUFACTURERS
ORGANISATION OF INDIA (ANMOI)

Petitioner(s)

VERSUS

THE MINISTRY OF AYUSH & ORS.

Respondent(s)

(FOR ADMISSION and IA No.150854/2022-CONDONATION OF DELAY IN
REFILING / CURING THE DEFECTS)

Date : 21-10-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Robin Raju, Adv.
Ms. Deepa Garg, Adv.
Ms. Shweta Garg, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Having heard the learned counsel for the petitioner, we see no reason to entertain a petition under Article 32 of the Constitution of India.

The petitioner may however, avail any other remedy available to them in accordance with law.

The petitions are accordingly, dismissed.

Pending application(s), if any, shall stand disposed of.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT(DIPTI KHURANA)
ASSISTANT REGISTRAR